

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/70 2006

Date 02/07/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
CONTACT ADVERTISING AGENCY
W.G. 7, ISLAM GANJ, NEAR NAAZ CINEMA,
JALANDHAR
CONTACT ADVERTISING AGENCY

Appellant

Vs
Respondent

C.C.E JALANDHAR

I am directed to transmit herewith a certified copy of Final order No. ST/102/08

Customs dated 27.6.08

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E JALANDHAR

(HQ AT CHANDIGARH), PLOT NO 19, SECTOR 17, CHANDIGARH

2. Adv. / Consult

3. S.D.R.

4. J.C.D.R.

5. Bar association, ESTATE, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg, 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 14-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

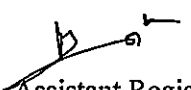
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Law of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline Pvt Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi

COURT NO. II
Service Tax Appeal No. 70 of 2006

[Arising out of the Order-in-Appeal No. 392/CE/JAL/2003 dated 22/07/2003 passed by The Commissioner (Appeals), Customs & Central Excise, Jalandhar.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

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|---|---|---|-----|
| ○ | 1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? | : | L.U |
| | 2. Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : | |
| | 3. Whether their Lordships wish to see the fair copy of the order? | : | |
| ○ | 4. Whether order is to be circulated to the Department Authorities? | : | |

M/s Contact Advertising Agency

Appellant

Versus

CCE, Jalandhar

Respondent

Appearance

None— for the appellant.

Shri B.K. Singh, Authorized Representative (DR) - for the Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 27/06/2008.

Final Order No. 51/99/08 Dated : 27/6/08

Per. S.S. Kang :-

When the case was called, none appeared on behalf of the appellant in spite of issue of notice. On the last date of hearing also, the appellant was not present. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK